

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6672  
ANSWERED ON:17.05.2012  
LAND REFORMS ACT  
Jakhar Shri Badri Ram

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has taken any steps to implement the Land Reforms Act effectively and to distribute surplus land among the poor, particularly the Scheduled Castes (SCs) and Other Backward Classes (OBCs) and to provide the facilities for formation of organization of their own by landless labourers to protect their interests;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the land has been allotted to landless poor tribals of Garasia caste of Scheduled Castes of Rajasthan; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (c): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only advisory and coordinating. However, implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development. The State Governments have, inter alia, been requested from time to time for distribution of ceiling surplus land to the eligible rural poor. As per information received from the States/UTs, on implementation of land ceiling laws, as on 30.9.2011, an area of 69.33 lakh acres has been declared surplus, of which 61.73 lakh acres area has been taken possession of and 51.36 lakh acres area has been distributed to 57.20 lakh beneficiaries. Out of the total 51.36 lakh acres area distributed, 19.24 lakh acres, 7.96 lakh acres area and 24.14 lakh acres area have been distributed to SCs, STs and other beneficiaries respectively.

(d) and (e): An area of 6.14 lakh acres has been declared surplus, in Rajasthan, of which 5.73 lakh acres area has been taken possession of and 4.69 lakh acres area has been distributed to 0.83 lakh beneficiaries. Out of the total 4.69 lakh acres area distributed, 1.45 lakh acres and 0.50 lakh acres have been distributed to SCs, and STs respectively.